



2026:AHC:125483

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 11342 of 2026

Amit Kumar @ Amit Dubey @ Babban

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shailendra Kumar Tripathi
Counsel for Opposite Party(s)	:	Sanjay Kumar Singh, G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard Sri Shailendra Kumar Tripathi, learned counsel for the applicant and Sri Sanjay Kumar Singh, learned AGA for the State-opposite party and perused the record.

The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 63 of 2026, under Section 3(1) of U.P. Gangsters and Antisocial Activities (Prevention) Act, registered at Police Station Maudarwaza, District Farrukhabad during pendency of the trial.

It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case and he has been languishing in jail since 12.02.2026. It is further submitted that the applicant has been implicated in some other cases, which are duly explained in para '14' of the bail application (Annexure Nos. 7 to 25). Apart from the above, he is having no other case registered against him. The applicant is not a Gang leader and nor any active member of the gang while he has been falsely implicated due to political rivalry of his elder brother. It is also submitted that co-accused of the applicant have already granted bail by the co-ordinate Bench(s) of this Court vide orders) dated 30.03.2026 and 4.5.2026 passed in Criminal Misc. Bail Application Nos. 9502 of 2026 (Anuraj Kumar @ Anurag Dubey @ Dabban) and No. 12598 of 2026 (Dharmendra Chaturvedi @ Pappu vs. State of U.P.),

respectively. It is further submitted that the applicant undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

Per contra learned A.G.A. has opposed the prayer for grant of bail to the applicant but does not dispute the above submissions advanced by the learned counsel for the applicant.

The applicant is on bail in criminal cases shown against him in the gang chart.

Upon considering the totality of facts, nature and the evidence reflected from record and also taking into consideration the provision of Section 19(4) of the Act and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

Let the applicant- **Amit Kumar @ Amit Dubey @ Babban** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

- (i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.
- (ii) The applicant shall not pressurize/intimidate the prosecution witnesses.
- (iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.
- (iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jai Prakash Tiwari,J.)

June 4, 2026
Brijesh